

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

C.P. NO. 29(ND)16

PRESENT: SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
16.10.2017**

NAME OF THE COMPANY: Sh. Dinkar Dogra V/s. M/s. S. P. Contracts Pvt.
Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s) : Mr. Dinkar Dogra in person

For the Respondent (s) : Mr. Manjit Singh Ahluwalia, Advocate

Order

It is submitted that an Official Liquidator has already been appointed in this case by the Hon'ble High Court of Delhi. On the last date of hearing the petitioner had prayed for some time to seek leave of the company court to proceed further in this matter.

The same has not been granted till date.

In view of the same. The matter is adjourned sine die with liberty to revive it at the appropriate stage.


(Ina Malhotra)
Member (J)

(Lekhraj Singh)